

**IN THE INCOME TAX APPELLATE TRIBUNAL  
(DELHI BENCH 'I-2' : NEW DELHI)**

**BEFORE SHRI R.K. PANDA, ACCOUNTANT MEMBER  
and  
SHRI KULDIP SINGH, JUDICIAL MEMBER**

**(THROUGH VIDEO CONFERENCE)**

**ITA No.4337/Del./2018  
(ASSESSMENT YEAR : 2013-14)**

M/s. Parsons Brinckerhoff India Pvt.Ltd., vs. Addl. CIT,  
210, 2<sup>nd</sup> Floor, Elegance, Spl. Range 7,  
Jasola District Centre, New Delhi.  
Old Mathura Road,  
New Delhi – 110 025.

**(PAN : AACCP3729L)**

**(APPELLANT)**

**(RESPONDENT)**

**ASSESSEE BY : Ms. Akansha Dixit, Advocate  
REVENUE BY : Ms. Meera Srivastava, CIT DR**

**Date of Hearing : 16.03.2021**

**Date of Order : 16.03.2021**

**ORDER**

**PER KULDIP SINGH, JUDICIAL MEMBER :**

Appellant, M/s. Parsons Brinckerhoff India Pvt. Ltd.,  
(hereinafter referred to as 'the assessee'), by filing the present  
appeal, sought to set aside the impugned order dated 12.01.2018  
passed by Ld. CIT (A)-38, New Delhi qua the assessment year  
2013-14.

2. Ld. Counsel for the assessee filed an application seeking adjournment of the case on the ground that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the “Vivad Se Vishwas Scheme, 2020” and has filed necessary Forms 1 & 2 with the Tax Department.

3. Keeping in view the aforesaid facts, present appeal is hereby dismissed with liberty to get it restored by the assessee in case dispute is not settled as per scheme. The Revenue has no objection with regard to the aforesaid caveat. Consequently, the present appeal is dismissed.

**Order pronounced in open court on this 16<sup>th</sup> day of March, 2021 after the conclusion of the virtual hearing.**

**Sd/-  
(R.K. PANDA)  
ACCOUNTANT MEMBER**

**sd/-  
(KULDIP SINGH)  
JUDICIAL MEMBER**

**Dated the 16<sup>th</sup> day of March, 2021  
TS**

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- 1.Appellant
- 2.Respondent
- 3.CIT
- 4.CIT(A)-38, New Delhi.
- 5.CIT(ITAT), New Delhi.

**AR, ITAT  
NEW DELHI.**